IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

THURSDAY, THE THIRTY FIRST DAY OF JULY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH AND

THE HONOURABLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL NO: 811 OF 2025

Writ Appeal under clause 15 of the Letters Patent preferred against the order dated 25/09/2024 in the W.P.No. 26543 of 2024 on the file of the High Court.

Between:

1. Maddirala Chelma Reddy, S/o Maddirala Narayana Reddy, Aged 57 years, Occ Agriculture, R/o.H.No.1-41, Manigilla Village. Peddamandadi Mandal, Wanaparthy District.
2. Chavva Laxmanna, S/o Chavva Balaiah, Aged about 39 years, Occ Agriculture, R/o Manigilla Village, Peddamandadi Mandal, Wanaparthy District.

.....APPELLANTS

AND

1. G. Mogili Balaswamy, S/o Shantanna, Aged about 55 years, Occ Agriculture. R/o Manigilla Village, Peddamandadi Mandal, Wanaparthy District.

...RESPONDENT/WRIT PETITIONER

2. The State of Telangana, Rep. by its Principal Secretary. Revenue Department, Secretariat, Hyderabad.
3. The District Collector, Wanaparthy District.
4. The Tahsildar- cum- Joint Sub Registrar, Peddamandadi Mandal, Wanaparthy District.

.....RESPONDENTS/RESPONDENTS

I.A.NO:4 OF 2025

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to

suspend the operation of the order passed in WP No. 26543 of 2024 dt. 25- 09-2024, pending disposal of the main writ appeal.

Counsel for Appellants : SRI M.VISHNU VARDHAN REDDY

Counsel for Respondent No.1 : SRI VENKAT MAYUR, ADVOCATE FOR SRI RAJAGOPALLAVAN TAYI

Counsel for Respondent Nos.2 to 4 : SRI MURALIDHAR REDDY KATRAM, LEARNED G.P FOR REVENUE

The Court made the following JUDGMENT : --

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT APPEAL No.811 of 2025

JUDGMENT:

Learned counsel Sri Madhirala Vishnuvardhan Reddy appears for the appellants.

Learned counsel Sri Venkat Mayur, representing learned counsel Sri Rajagopallavan Tayi, appears for respondent No.1.

Sri Muralidhar Reddy Katram, learned Government Pleader for Revenue, appears for respondent Nos.2 to 4.

2. The writ appeal is directed against the order passed in W.P.No.26543 of 2024, which was disposed of on 25.09.2024.

3. The learned writ court disposed of the writ petition with a direction to the official respondents to examine the application submitted by respondent No.1, who is the writ petitioner, dated 04.07.2023, strictly in accordance with the provisions of the Telangana Rights in Land and

Pattadar Pass Books Act, 2020 (Act No.9 of 2020), within a stipulated period and pass a reasoned order and also communicate the decision to respondent No.1.

4. Without getting into the merits of the contention of the appellants, at this stage, we deem it proper to dispose of this writ appeal with the liberty to the appellants to file an objection, if so advised, to the application bearing No.RC2300006714, dated 04.07.2023, filed by respondent No.1 before the concerned official respondent, which may be considered in accordance with law along with the application of respondent No.1.

5. The writ appeal is accordingly disposed of. However, there shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-K.AMMAJI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To

1. The Principal Secretary, Revenue Department, Secretariat, State of Telangana at Hyderabad.
2. The District Collector, Wanaparthy District.
3. The Tahsildar- cum- Joint Sub Registrar, Peddamandadi Mandal, Wanaparthy District.
4. Two CC's to G.P FOR REVENUE, High Court for the State of Telangana at Hyderabad. (OUT)
5. One CC to SRI M.VISHNU VARDHAN REDDY, Advocate [OPUC]
6. One CC to SRI RAJAGOPALLAVAN TAYI, Advocate [OPUC]
7. Two CD Copies

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HIGH COURT

DATED:31/07/2025



JUDGMENT

WA.No.811 of 2025

DISPOSING OF THE W.A

WITHOUT COSTS.

10 MT
5/8/25